



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 33. CUTTACK, FRIDAY, AUGUST 6, 1937.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

CORRIGENDA.

The 30th July 1937.

No. 8314-A.—The following corrections are made in Appendix A of the Orissa Legislative Assembly Electoral Rules, Part II (Elections and Election Petitions), 1936, published with Government notification no. 2609-Ref.-P., dated the 2nd October 1936.

Substitute the following for the existing entries:—

Serial no.	Name of constituency.	Returning Officer.	Extra Returning Officer.
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II.—MUHAMMADAN CONSTITUENCIES.

3	Balasure <i>cum</i> Sambalpur...	District Officer, Balasure...	Any Magistrate of first class appointed in this behalf by the Returning Officer by an order in writing.
4	South Orissa ...	District Officer, Ganjam ...	Ditto.

IV.—INDIAN CHRISTIAN CONSTITUENCY.

1	Orissa Indian Christian ...	Elections Officer, Orissa. (Director of Development, Ex-officio.)	Any Magistrate of first class appointed in this behalf by the Returning Officer with the approval of the District Magistrate.
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Serial no.	Name of constituency.	Returning officer.	Extra Returning Officer.
V.—COMMERCE AND INDUSTRY CONSTITUENCY.			
1	Orissa Commerce and Industry.	Elections Officer. (Director of Development, Ex-officio.)	Any Magistrate of first class appointed in this behalf by the Returning Officer with the approval of the District Magistrate.
VI.—LANDHOLDERS' CONSTITUENCIES.			
1	East Orissa Landholders...	Elections Officer. (Director of Development, Ex-officio.)	Any Magistrate of first class appointed in this behalf by the Returning Officer with the approval of the District Magistrate.
2	West Orissa Landholders	Ditto. ...	Ditto. ...
VII.—LABOUR CONSTITUENCY.			
1	Orissa Labour Constituency	Elections Officer (Director of Development, Ex-officio.)	Any Magistrate of first class appointed in this behalf by the Returning Officer with the approval of the District Magistrate.

The 4th August 1937.

2845—La-78-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for construction of retired line at the 4th mile of Kuakhai left Embankment No. 98 B at Bhanpur, in the village of Bhanpur, pargana Bakharabad, zila Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 1.69 acres, bounded on the—

North—By old Embankment and part of plot no. 2096,

East—By part of plot nos. 2096, 2090, 2183, 2181, 2182, 2185, 2176, 2187, 2192, 2193, 2220, 2194, 2195, 2196, 2198, 2199, 2200 and 2191 and plot no. 2219,

South—By the boundary of mouza Pratapnagari,

West—By part of plot nos. 2183, 2184, 2186, 2187, 2188, 2190 and 2191,

is required within the aforesaid village of Bhanpur.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Southern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section on or before the 5th September 1937, before the Collector of Cuttack, will be considered.

The 4th August 1937.

No. 2848—La-80-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri District Board for a public purpose, viz., for cholera ward of the Bhubaneswar Dispensary in the village of Bhubaneswar, pargana Dadimal, zila Puri, it is hereby notified that for the above purpose a piece of land measuring, 0.090 acre, bounded on the—

North—By portions of plot nos. 1659/3413 and 1659,

East, South and West—By portions of plot nos. 1659 and 1659/3413,

is required within the aforesaid village of Bhubaneswar.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 5th September 1937, before the Collector of Puri, will be considered.

The 3rd August 1937.

No. 2833—La-77-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acres 1.08 cents, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a rest-house at Vikrampuram and under sections 3 and 7 of the same Act, the Sub-Deputy Collector, Gunupur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Deputy Collector, Gunupur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet, or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput...	Gunupur ...	Vikrampuram	Plot 1.	OWNER. Maharaja of Jeypore.	Dry land of Subudhi Sanjivarao.	R i v e r V a m s a - d h a r a .	W a s t e l a n d o f S u b u d h i J a g a n - n a d h a m .	C a r t t r a c k .	Acres. 0.38
			OCCUPIER. Subudhi Jagannadharam of Vikrampuram.						
			Plot 2.	OWNER. Maharaja of Jeypore.	W a s t e l a n d o f S u b u d h i S a n j i v a - r a o .	D o .	D r y l a n d o f S u b u d h i J a g a n - n a d h a m .	D o .	0.26
			OCCUPIER. Subudhi Sanjivarao of Vikrampuram.						
Plot 3.	D o .	R e m a i n i n g p o r t i o n o f t h e w e t l a n d o f S u b u d h i S a n j i v a r a o .	C a r t t r a c k	C a r t t r a c k	P. W. D. Road.	0.28			
Zamindari wet. Jeroyiti holding.									
Plot 4.	C a r t t r a c k p u b l i c p a t h .	C a r t t r a c k p u b l i c p a t h .	R a i n f e d w e t l a n d o f S u b u d h i S a n j i v a r a o a n d c a r t t r a c k .	P l o t s 1 a n d 2 .	D o .	R a i n f e d w e t l a n d o f S u b u d h i S a n j i v a r a o .	0.16		
									1.08

The 3rd August 1937.

No. 2838—La-71-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acres 2.08 cents, be the same a little more or less, is needed for a public purpose, to wit, for construction of a school in Kodala village and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Chatrapur, is appointed to perform the functions of a Collector under the Act, and directed to take order for the acquisition of the said land. A plan of the land is kept in the

office of the Revenue Divisional Officer, Chatrapur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam...	Kodala ...	Kodala ...	1. S. no. 342/1-B Part Zamin jeraiti Rain fed. 2. S. no. 342/2B Enfranchised personal Inam covered by T. D. No. 5722 wet according to the Inam "B" register but rain fed at present.	1. Ananda Swayi	335/1	342	342/2B	342/1A.	A. c.
				2. Utchaba Swayi		1-C.			
				3. Raghunath Swayi, being minor represented by his guardian Utchaba Swayi Malavarandar Raja of Khallikote and Athagada Estates.	342/1B	2 B 504	342/2A	342/2A	0'29
				(2) Do. ...	504				2'08

The 4th August 1937.

No. 2847—La-46-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri Municipality for a public purpose, viz., a sweeper's path in the village of Kundhaibent Sahi, pargana Rahang, zila Puri, it is hereby declared that for the above purpose a piece of land measuring, 0-0049 acre, bounded on the—

North and East—By the mauza boundary of the Daitapara Sahi and portions of plot nos. 2443, 2442, 2441, 2440, 2439, 2438, 2437 and 2436 of the mauza Kundhaibenta Sahi,

South and West—By portions of plot nos. 2487, 1456 and 1427 of the mauza Kundhaibent Sahi,

is required within the aforesaid village of Kundhaibent Sahi.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

The 4th August 1937.

2850—La-50-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acre 0-10, be the same a little more or less, is needed for a public purpose, to wit, for sinking a well and under sections 3 and 7 of the same Act, the Deputy Tahsildar, Nowrangpur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Deputy Tahsildar, Nowrangpur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Koraput ...	Nowrangpur ...	Mydalpur ...	Dry Survey or palmash no. I.	OWNER. Maharajah Jeypore. OCCUPIER. 1. Rajendra Dondasena. 2. Madhusdan Dondosena being minor and represented by his mother and guardian, Subarno.	Dry land of owner.	Dry land of owner.	Wet land of owner.	Dry land of owner.	Acre. 0'10

The 4th August 1937.

No. 2852—La-76-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring 0.19 acre, be the same a little more or less, is needed for a public purpose, to wit, for the local fund road and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Chatrapur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Chatrapur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.		
					North.	East.	South.	West.			
1	2	3	4	5	6	7	8	9	10		
Ganjam ...	Chatrapur ...	Pratapur ...	Devadaya Inam dry 289/2.	PATTADARS. 1745 Jaganath Mahaprabhu of Pratapur.	289/1	289/1	264	264 288	0' 01		
				ENJOYERS AND OCCUPIERS. Archakas (1) Mohono Panda and (2) Linga Panda being minor represented by grandmother and guardian Radhi Pandiani.							
				1744, PATTADARS. Thumbar Mahaprabhu.	264	357 262/3	262	262	0' 18		
			262/2 Devadayam. Inam dry.	Enjoyers, archakas— 1. Jaddu Baulo. 2. Patla Baulo. 3. Soda Baulo. 4. Khalli Baulo. 5. Bharato Baulo			1	1			
								Total ...	0' 19		

The 4th August 1937.

No. 2855—La-73-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring 0.68 acre, be the same a little more or less, is needed for a public purpose, to wit, for the diversion of Purusotampur-Jagannathpur Road near Rusikulya river and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Chatrapur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Chatrapur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.	
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	
Ganjam ...	Chatrapur ...	Mukundapur	Enfranchised Inam 289/2 Dry.	PATTADAR. V. Thumba Natham.	289/1	290/3B	320	289/1	0' 03	
				ENJOYER. Hadiya Sethi, son of Gopi Sethi and Satyabadi Padhi.						
				PATTADAR AND ENJOYER. Bharo Padhi ...	290/3A	290/2B	320	289/2	0' 03	
			Government Dry 290/3B.	Ditto ...	290/2A	290/1B	320	290/3B	0' 03	

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke with survey or palmash number.	Names of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam ...	Chatrapur ...	Mukundapur	290/1B. Government Dry.	PATTADAR AND ENJOYER. V. Bodo Thumba Nathani.	290/1A	291/2	320	290/2B	Acres 0'02
			Enfranchised Inam Dry 291/2.	PATTADAR. Honnu Goudo ... ENJOYER. Patito Padhi and Satyabadi Padhi.	291/1	292/2	291/3	290/1B	0'11
			Enfranchised 292/2 Inam Dry.	PATTADAR. Nyapati Venkataram Das. ENJOYER. Bahram Pat'hi ...	292/1	294/2	292/3	291/2	0'12
			Ryotwari Government Dry. 294/2.	PATTADAR. Gopala Krishna Padhi. ENJOYER. Geddani Dina-bondhu.	294/1	295/2	294/3	292/2	0'02
			Ryotwari Government Dry 295/2.	PATTADAR AND ENJOYER. Satyabadi Padhi and Nataboro Padhi.	295/1	296/2	295/3	294/2	0'02
			Ryotwari Government Dry 296/2.	PATTADAR AND ENJOYER. Sunkuru Govind	296/1	297/1B	296/3	295/2	0'08
			Government Ryotwari Dry 297/1B.	PATTADAR AND ENJOYER. Sunkuru Narayana	297/1A	298/1B	297/1C	296/2	0'02
			Government Ryotwari Dry 298/1B.	PATTADAR. Sunkuru Narayana ENJOYER. Gopal Krishna Padhi being minor guardian mother Surekha Padhiani.	298/1A	299/2A	298/1C	297/1B	0'02
			Ryotwari Government Dry 299/1B.	PATTADAR. V. Chinam Sriram ENJOYER. Bonomali Padhi and Madhabo Padhi.	29 /1A	300/2	299/2A	298/1A	0'01
			Ryotwari Government Dry 299/2A.	(1) Vaidi Guroji (2) V. Ramayya and (3) V. Bhima.	299/1B	301/1	299/2B	298/1B	0'01
			Ryotwari Government Dry 300/2.	PATTADAR AND ENJOYER. Srimathi Devi wife of Bonomali Padhi.	300/1	302/1	301/1	299/1B	0'03
			Ryotwari Government Dry 301/1.	PATTADAR AND ENJOYER. Bhoroto Padhi ...	301/2	302/1 & 2	301/2	299/2A	0'01
			Ryotwari Government Dry 302/1.	Ditto ...	518	303	302/2	300/1 & 2	0'17

The 4th August 1937.

No. 2860—La-16-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the construction of a portion of road from Sambardarha to Ambabhona running through the villages of Sambardarha, police-station Bhatli and Ambabhona, police-station Ambabhona, tahsil Baragarh, zila Sambalpur, it is hereby declared that for the above purpose a strip of land measuring, more or less, 7.28 acres with a length of 182.0 chains and average breadth of 0.40 chains consisting part of plots nos. 16/1 (0.01), 18/1 (0.12), 64/1 (0.01), 65/1 (0.01), 66/1 (0.09), 100/1 (0.01), 102/1 (0.09), 78/1 (0.23), 81/1 (0.02), 83/1 (0.02), 274/1 (0.01), 77/1 (0.14), 84/1 (0.11), 72/1 (0.07), 67/1 (0.12), 71/1 (0.04), 115/1 (0.09), 90/1 (0.04), 112/1 (0.15), 123/1 (0.27), 113/1 (0.11), 118/1 (0.15), 124/1 (0.05), 124/2 (1.25), 17/1 (0.02), 243/1 (0.74), 121/1 (0.04), 19/1 (0.04), 19/2 (0.10), of village Sambardarha, police-station Bhatli and 571/1 (0.01), 769/1 (0.04), 570/1 (0.07), 758/1 (0.09), 759/1 (0.11), 762/1 (0.10), 764/1 (0.09), 824/1 (0.11), 841/1 (0.13), 757/1 (0.98), 770/1 (0.02), 817/1 (0.85), 745/1 (0.04), 756/1 (0.03), 756/2 (0.04), 818/1 (0.04), 563/1 (0.14), 563/2 (0.15), 585/1 (0.02) and 585/2 (0.01) of village Ambabhona, police-station Ambabhona, is required within the aforesaid villages.

“ Mines of coal, iron-stone, slate or other minerals lying under the land or any particular portion of the land, except only such parts of the mines and minerals as it may be necessary to dig, or carry away, or use in the construction of the work for the purpose of which the land is being acquired are not needed.”

This declaration is made, under the provisions of section 6 of Act I of 1894 and section 3, clause 1, Act XVIII of 1885, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

The 4th August 1937.

No. 2861—La-15-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the construction of a portion of road from Darlipali to Jaipur running through the villages of Jaipur, police-station Bhatli and Naktichhapar, police-station Ambabhona, tahsil Baragarh, zila Sambalpur, it is hereby declared that for the above purpose a strip of land measuring, more or less, 2.97 acres with a length of 74.30 chains and average breadth of 0.40 chains consisting part of plot nos. 291/1 (0.63), 309/1 (0.04) and 309/2 (0.37) of village Jaipur, police-station Bhatli and 155/1 (0.23), 156/1 (0.21), 157/1 (0.01), 157/2 (0.08), 137/1 (0.10), 138/1 (0.05), 141/1 (0.14), 167/1 (0.06), 111/1 (0.22), 162/1 (0.36), 162/2 (0.04), 174/1 (0.12), 174/2 (0.01), 26/1 (0.02), 26/2 (0.06) and 121/1 (0.22) of village Naktichhapar, police-station Ambabhona, is required within the aforesaid villages.

“ Mines of coal, iron-stone, slate or other minerals lying under the land or any particular portion of the land, except only such parts of the mines and minerals as it may be necessary to dig, or carry away, or use in the construction of the work for the purpose of which the land is being acquired are not needed.”

This declaration is made, under the provisions of section 6 of Act I of 1894 and section 3, clause 1 Act XVIII of 1885, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

ERRATA.

The 3rd August 1937.

No. 2836—La-77-R.—In notification no. 8646—La-82-R., dated the 23rd December 1936, published at pages 1 and 2, Part III of the *Orissa Gazette* of the 1st January 1937, regarding acquisition of land for the construction of a rest-house at Vikrampuram, Gunpur taluk, Koraput district, the following corrections may be made:—

<i>For</i>	<i>Read</i>
(2) Name of occupier	(2) Name of occupier.
Plots 1 and 2 Subudhi Jagannadham. Plot 3 Subudhi Sanjivarao of Vikrampuram.	Plot 1 Subudhi Jagannadham. Plots 2 and 3. Subudhi Sanjivarao of Vikrampuram.
	Plot 4—cart track. It is a public path.

The 3rd August 1937.

No. 2841—La-71-R.—Errata to the notification under section 4 (1) of the Land Acquisition Act I of 1894 as amended by Act XXXVIII of 1923 published in Part I A of the *Fort Saint George Gazette*, dated the 8th October 1935, at page 440 regarding acquisition of land for a school building at Kudala in the district of Ganjam :—

S. No. 342/1 Part Northern boundary S. No. 335 (1) and (4) please read 335 (1)

For Eastern boundary of 342/1 Part. For 342-2 Part please read 342/2B, 342/1C and 504.

S. No. 342/2 Part. For eastern boundary; 342/2 Part—please read S. No. 504.

S. No. 342-2 Part—North boundary for S. No. 335/4 please read S. No. 504.

S. No. 342-2 Part—Add “Melavaramdar Rajah of Khallikote and Atagada estates” after “Represented by guardian Utchobo Swayi”.

The 4th August 1937.

No. 2854—La-76-R.—In notification no. 5977—La-58-R., dated the 17th October 1936, published in the *Orissa Gazette*, Part III, dated the 6th November 1936, at page 245 regarding acquisition of land for laying a village road in village Pratapur, taluk Chhatrapur in Ganjam, the following corrections may be made :—

For

Read.

- | | |
|--|---|
| 1. “Sree Tumbeswara Mahapatra” (Pattadars) noted in column 2 against item (1). | “Sree Thumbeswara Mahaprabhu”. |
| 2. “Sre Jagannath Mahapratro” (Pattadar) noted in column 2 against item (2). | “Sre Jagannath Mahaprabhu”. |
| 3. “Linga Panda” noted in column 2 against item (2). | “Linga Panda being minor represented by Grandmother and guardian Radhi Pandiani”. |
| 4. “Western boundary of S. No. 289 Part for ‘288’”. | “264 and 288”. |
| 5. Enfranchised devadayam noted against items 1 and 2 in column 1. | Devadayam Inam dry. |

The 31st July 1937.

No. 5850-F.—In exercise of the power conferred by section 3 of the Bihar and Orissa Local Fund Audit Act, 1925 (Bihar and Orissa Act II of 1925), the Government of Orissa are pleased to declare that the accounts of the Fund of the Orissa Council of Medical Registration constituted under the Orissa Medical Regulation, 1936 (Regulation II of 1936), shall be subject to audit under the first mentioned Act.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 20th July 1937.

No. 5961-Com.—It is hereby notified for general information that Tuticorin is declared to be free from cholera and that the existing regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Tuticorin are withdrawn.

The 29th July 1937.

No. 6121-Com.—It is hereby notified for general information that Negapatam has been declared to be free from cholera and that the existing regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Negapatam have been withdrawn.

C. G. NAIR,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATIONS.

The 27th July 1937.

No. 958-L.R.S.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act VIII of 1923, the Revenue Commissioner, Orissa, hereby directs the survey under the provisions of the said Act of the barber inam land of Nolobenta village in the Aska taluk, Ganjam district, and the boundary common to it and the adjoining estate.

SCHEDULE OF THE LAND.

Dhiopodoro—Extent, acre 0-10.

East—Back-yard of Porosu Nondo.

West—Rajomargo Donda.

South—House-site of Bauri Daso.

North—Foot-path (lane).

The 27th July 1937.

No. 961-L.R.S.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act VIII of 1923, the Revenue Commissioner, Orissa, hereby directs the survey under the provisions of the said Act of the washerman service inam lands mentioned below in the village of Gombhariguda of Sanokhimedi Estate in Aska taluk of Ganjam district and of the boundaries common to them and the adjoining estate.

SCHEDULE OF THE LANDS.

1. *Block no. 3—Randhuniballi Pahado—acre 0-80.*

East—Zamindari zeroyoti wet land of Notobro Mahapatrao.

West—Zamindari wet land of Mongulu Porida.

South—Phaisal inam land of Kendho Biswalo.

North—Hetta land of the zamindari of Sanokhimedi.

2. *4 Block—Saboto Pahado—acres 1-70.*

East—Zamindari zeroyiti land of Subadhi Panigrahi.

West—Rajomargo Donda.

South—Carpenter inam land of Saito Maharana.

North—Phaisal Inam land of Gouro Panda.

3. *4 Block—Sunnari Billi Pahado—acre 0-60.*

East—Phaisal inam land of Sri Sri Jogonadhoo Swami, Puri.

West—Boundary of Korakhandi and inam land of Koncdho Setti of Korakhandi.

South—Zamindari tope of Konto Pandit.

North—Boundary of Naibondho and Phaisal inam land of Sri Sri Kapileswaro Swami.

The 29th July 1937.

No. 964-L.R.S.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act VIII of 1923, the Revenue Commissioner, Orissa, hereby directs the survey under the provisions of the said Act of the blacksmith inam lands in the village of Vi amagiri of Sannokhimedi Estate in Aska taluk of Ganjam district and of the boundaries common to them and the adjoining estate.

1. *Blacksmith Inam—Torophullo Pahada—Rainfed measuring acre 0-84.*

BOUNDARIES.

North—Tundurabado Pahado Podero.

East—Inam lands of Gourango Pedharr and jeroyiti lands of kaibao Podhano.

South—Khoma Nalo.

West—Lands belonging to Jagonatho Mahanti.

2. *Blacksmith Inam—Khonado Pahado—Wet measuring 4-17 acres.*

BOUNDARIES.

North—Jeroyiti lands of Boiragi Sahu.

East and South—Inam lands of Carpenter Damo Maharana, etc.

West—Jeroyiti lands of Boiragi Sahu. Jeroyiti lands of Chondromoni.

3. *Blacksmith Inam—Talonga Pahado—Rainfed 1-80 acres.*

BOUNDARIES.

North—Dorda.

East—Jeroyiti lands of Kumbharo Madhia and inam land of Rotno Gowdo.

South—1. Inam land of Divakoro Padhi.
2. Jeroyiti land of Baya Panda.
3. Jeroyiti land of Golia Mehakalia.

West—Inam land of G. rachando Padhi and inam land of Kondho Patro.

4. *Blacksmith Inam—Khonado Pahado—wet 1-13 acres.*

BOUNDARIES.

North, East and South—Jeroyiti lands of Kumbharo Madhia.

West—Jeroyiti lands of Sarthia Golia and zeroyiti lands of Magatha Sahu.

The 29th July 1937

No. 967-L.R.S.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act VIII of 1923, the Revenue Commissioner, Orissa, hereby directs the survey under the provisions of the said Act of the barber inam lands in the village of Mangalpur of Dharakote Estate in the Aska taluk of the Ganjam district and of the boundaries common to them and the adjoining estate.

Description of the lands to be surveyed.
Mundapahado—2.75 acres—wet.

North—Zamindari zeroyiti lands of Bhimo Behara, Khellia Behara.

South—Zamindari zeroyiti lands of Bhimo Setti.

East—Donda (Footpath.)

West—Zamindari zeroyiti of Bhimo Behara.

Soropari Pahado—3.29 acres—wet.

North—Zamindari Zeroyiti of Bhoroto Podhano.

South—Zamindari zeroyiti lands of Gopi Padhano and Krushno Patro.

East—Banjar land of Gopi Podhano, zamindari zeroyiti land of Samonatho Patro and subsequent inam land of Sotti Motto.

West—Inam lands of Sri Sri Chandro Kalpasworo Swami and subsequent inam land of Sotti Motto.

Denga Pahado—1.20 acres—wet.

North—Nala.

South—Donda.

East—Land of Sri Gamadeviti.

West—Mango tope of Sri Govindo Swami.

Pangudi Pahado—2.04 acres—wet.

North—Barber inam and Khetta jeroyiti and Banjar lands of Arjuno Naiko.

South—Footpath (Donda).

East—Zamindari zeroyiti lands of Mitcha Behara, Jagonodho Behara.

West—Subsequent inam lands of Sotti Mut.

Pangudi Pahado—1.00 acre—wet.

North—Inam lands of Haddu Behara.

South—Khetta zeroyiti lands of Arjuno Naiko.

East—Barber inam.

West—Subsequent inam lands of Sotti Mutt.

Pongudi Pahado—0.08 acre—wet

North—Inam lands of Subudhi Maharana.

South—Subsequent inam lands of Sotti Mutt.

East—Subsequent inam lands of Sotti Mutt.

West—Inam lands of Subudhi Maharana.

The 31st July 1937.

No. 3863-Ex.—With reference to order no. VI (A) (1) of the Government of Orissa notification no. 1826 L. S.-G., dated the 31st March 1937, published at page 291, Part III of the *Orissa Gazette*, dated the 25th June 1937 and in supersession of all previous notifications the Revenue Commissioner, Orissa, directs under section 90 (1) of the Bihar and Orissa Excise Act, 1915, that with effect from the 1st April 1937 the following areas to be areas in which the sale of no country spirit save distillery spirit is allowed:—

DISTRICT.	AREA.
Koraput	The whole of Pottanghi taluk.

J. R. DAIN,
Revenue Commissioner, Orissa.

PART I.

LIST AND ABSTRACT ACCOUNT OF SECURITIES HELD BY THE TREASURER
OF CHARITABLE ENDOWMENTS, MADRAS, UNDER ACT VI OF 1890 FOR
1935-36.

LIST AND ABSTRACT ACCOUNT OF SECURITIES HELD BY THE TREASURER OF

Serial number.	Name of endowment.	Person on whose behalf held.	Particulars of securities.			
			Number.	Date of loan.	Amount.	Total of securities.
1	Edward VII Coronation Prize Fund.	The District Board, Ganjam...	Stock ...	3½ per cent of 1865.	100	100
2	Digumurti Venkataramayya Poor Clothing Fund.	The Municipal Council, Berhampur.	Do. ...	Do. ...	1,500	1,500
3	George V Coronation Darbar Prize Fund.	M.R.Ry. Dinabandhu Panda and the Junior Deputy Inspector of Schools, R. Udayagiri.	Do. ...	Do. ...	100	100
4	Pentland and Mac-Michael Scholarship Fund at Berhampur.	Vice-President, Kallikota College Managing Committee, Berhampur, and the Principal, Kallikota College, Berhampur.	Do. ...	Do.	14,600	} 16,700
			Do. ...	5 per cent of 1940-48.	500	
			Do. ...	4 per cent of 1960-70.	700	
			Do. ...	3½ per cent of 1900-01.	700	
5	George V World War Victory Celebration Prize Endowment Fund at Chatrapur.	M.R.Ry. Dinabandu Panda and the Headmaster (Onslow Institution), Board High School, Chatrapur.	Do. ...	5 per cent of 1945-55.	100	100
6	The Queen Empress Mary Peace Celebration Prize Endowment Fund at Berhampur.	M R.Ry. Dinabandu Panda and the Headmistress, Government Oriya Girls' School, Berhampur.	Do. ...	3½ per cent of 1865.	100	100
7	The MacMichael English Prize Fund.	The Headmaster, Local Fund High School, Russellkonda, and M.R.Ry. Dinabandu Panda of Chatrapur.	Do. ...	Do.	200	200
8	The Ayyagiri Sitaramaswami Pantulu's Scholarship Endowment.	The President, District Board, Ganjam.	Do. ...	5½ per cent of 1938-40.	800	800
9	The Onslow Scholarships and Onslow Prize Endowment Fund at Chatrapur.	The President, District Board, Ganjam, and M.R.Ry. Rao Bahadur T. Venkatakrishnaya Pantulu Garu.	Do. ...	3½ per cent of 1900-01.	26,900	} 26,500
			Do. ...	4 per cent of 1960-70.	200	
10	The Chandramma Devi Scholarship Endowment Fund at Parlakimedi.	The Director of Public Instruction, Madras, and Sreeman Phakur Mohan Ratho, Sub-Inspector of Police, Nowrangpur.	Do. ...	4 per cent of 1960-70.	2,200	2,200
11	The Berhampur Hospital Endowment Fund.	The Surgeon-General with the Government of Madras.	Do. ...	3½ per cent of 1865.	2,000	2,000

CHARITABLE ENDOWMENTS, MADRAS, UNDER ACT VI OF 1890 FOR 1935-36.

Balance on 1st April 1935.	Particulars of cash.							Balance on 31st March 1936.
	Cash receipts.		Total cash receipts.	Cash expenditure.			Total paid.	
	Interest or dividend realized.	Other cash receipts.		Fees paid to Govern- ment.	Interest remitted.	Other payments.		
Rs. a. p.	Rs. a. p.		Rs. a. p.		Rs. a. p.		Rs. a. p.	Rs. a. p.
...	3 8 0	...	3 8 0	3 8 0
...	52 8 0	...	52 8 0	52 8 0
12 1 6	3 8 0	...	15 9 6	15 9 6
431 8 5	588 8 0	...	1,020 0 5	...	978 0 0	366 0 9	744 0 9	275 15 3
22 15 10	5 0 0	...	27 15 10	27 15 10
47 4 0	3 8 0	...	50 12 0	50 12 0
52 13 2	7 0 0	...	59 13 2	59 13 2
16 0 0	44 0 0	...	60 0 0	...	44 0 0	...	44 0 0	16 0 0
15 14 7	928 8 0	...	944 6 7	...	932 8 0	...	932 8 0	11 14 7
92 14 8	88 0 0	...	180 14 3	180 14 3
...	70 0 0	...	70 0 0	...	70 0 0	...	70 0 0	...

PART II.—LIST OF PROPERTIES OTHER THAN SECURITIES HELD BY THE TREASURER

Serial number.	Particulars of vesting order.		Name of endowment.	Administrators of property.
	Number.	Date.		
	MADRAS.			
1	Madras Government, No. 67 L., Local and Municipal and Ms. No. 2288, L. & M.	21st Jan. 1905 and 9th June 1933.	The Coronation Park at Aska ...	The District Board, Ganjam ...
2	Madras Government, No. 1996 M., Local and Municipal.	24th Sep. 1907.	Kallikotta Diamond Jubilee Town Hall, Berhampur.	The Raja of Kallikotta and Atagada or his heirs and the Chairman, Municipal Council, Berhampur.
3	Madras Government, No. 1317 L., Local and Municipal.	21st Oct. 1909	Atmakuri Audinarayana Chetti and Brothers' Choultry in the village of Rambha, Ganjam district.	The District Board, Ganjam ...

OF CHARITABLE ENDOWMENTS, MADRAS, UNDER ACT VI OF 1890 FOR 1935-36.

Property held.			Annual income, if known.	Remarks.
Description.	Value.			
1 Park, 1 acre and 48 cents, Coronation Pavilion and well.	Rs. a. p. 1,600 0 0	...	The park is kept open for the use of the public of Aska at all reasonable times by the District Board.	
2 Hall built on survey No. 127 of Bejjipore village measuring 1.33 acres—				
Building	12,000 0 0	}	...	
Furniture	1,000 0 0			
for the benefit of the public of Berhampur and the peoples of Ganjam district generally, and also for meetings and lectures, receptions, dances and concerts, theatrical and conjuring performances on payment of the prescribed fees to the administrators.				
3 All the lands measuring 1.25 acres and the buildings in it are situated in the village of Rambha, Ganjam district—				
The site and the buildings are estimated at ...	1,000 0 0	}	...	
Furniture, etc.	5 0 0			
The choultry is kept open only for Hindu travellers other than Panchamas.				